

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Pavan Kumar Gadale, Judicial Member]**

ITA No. 3010/Mum/2019
Assessment Year: 2013-14

Sipriyan Joseph D' Souza **Appellant**
*310-A, Bhagirathlsadan CGS, Shivaji Pathbramhan Sabha,
Dombivli (E), Thane 421201, [PAN:ADNPD2548J]*

Vs.

Commissioner of Income Tax (Appeals)-1
Thane **Respondent**

Appearances:

None for the appellant

T. Sankar for the respondent

Date of concluding the hearing : February 11, 2022

Date of pronouncement : February 15, 2022

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 1, 2, 3, 4 & 5, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 15th February, 2022.

Sd/-
Pavan Kumar Gadale
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 15th day of February, 2022

Copies to:

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*